

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 4**

**IA 2571/2024 In C.P. (IB)/690(MB)2020**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **03.06.2024**

NAME OF THE PARTIES: PUNJAB NATIONAL BANK VS PARENTERAL  
DRUGS INDIA LTD.

Section 7 of the Insolvency & Bankruptcy Code, 2016

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**ORDER**

**IA No. 2571/2024-**

1. The present application is filed by the Resolution Professional under Section 60(5) of the Insolvency and Bankruptcy Code, 2016 to take on record the report of re-constitution of the Committee of Creditors and modified list of Creditors.
2. Accordingly, report of re-constitution of the Committee of Creditors and modified list of Creditors is taken on record.
3. In view of above, **IA No. 2571/2024** is **allowed** and **disposed of**.

Sd/-  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

Sd/-  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Neeraj